

Central Administrative Tribunal
Principal Bench

55

New Delhi, dated this the 16th October, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

R.A. No. 106 of 1998
in
O.A. No. 1071 of 1997

Karimuddin .. Review Applicant

(By Advocate: Mrs. Minu Mainee proxy
counsel for Shri B.S. Mainee)

Versus

Union of India and others .. Respondents

(By Advocate: Shri R.L. Dhawan)

R.A. No. 166 of 1998
in
O.A. No. 1071 of 1997

Union of India & others .. Review Applicants

(By Advocate: Shri R.L. Dhawan)

Versus

Karimuddin .. Respondent

ORDER (Oral)

S.R. ADIGE, VC (A)

Heard both sides on both R.As seeking review of the Tribunal's order dated 15.4.98 in O.A. No. 1071/97.

2. Having regard to the submissions made, we are satisfied that there are certain errors apparent on the face of the record in the impugned order dated 15.4.98 which comes within the scope and ambit of Section 22 (3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. requiring the aforesaid order to be reviewed.

7

(56)

3. Under the circumstances both RAs are allowed and the aforesaid order dated 15.4.1998 is recalled.

4. List O.A. No. 1071/97 for re-hearing afresh before an appropriate Division Bench on 19.11.2001 as the prayer contained in the O.A. is for regularisation against a Group 'C' post.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S.R. Adige

(S.R. Adige)
Vice Chairman (A)

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